

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 794**

**TO BE ANSWERED ON FRIDAY, THE 07.02.2025**

**Strength of Judges**

**794. Shri Varun Chaudhry:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the sanctioned and working strength of Judges in the Punjab and Haryana High Court and District Courts in Haryana;
- (b) the details of present requirement of Court complex, court halls and residential units in various courts across the country;
- (c) the number of Courts which are to be provided with dedicated video conferencing facilities in the District Courts across the country;
- (d) the allocation of central assistance from the Union Government for the development of Judicial infrastructure in Haryana in the last ten years, year-wise; and
- (e) the steps taken by the Government to secure the Court complexes from firing and other incidents?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN  
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): As on 04.02.2025 against the sanctioned strength of 85, 51 Judges are working in the Punjab and Haryana High Court. As per the Management Information System (MIS) portal of the Department of Justice, 551 Judicial

Officers in the District and Subordinate Courts of Haryana are working against the sanctioned strength of 781.

(b): The details of the requirement of Court Halls, Residential Units in the States/UTs as on 31.01.2025 are at Annexure-A.

(c): As part of the National e-Governance Plan, the e-Courts Mission Mode Project is under implementation for Information and Communication Technology (ICT) development of the Indian Judiciary based on the “National Policy and Action Plan for Implementation of Information and Communication Technology in the Indian Judiciary”. During Phase I of the project, video conferencing facility has been operationalized between 488 court complexes & 342 corresponding jails. In e-Courts Phase II of the project, one video conference equipment each has been provided to all Court Complexes including taluk level courts and funds have been sanctioned for additional VC equipment for 14,443 court rooms. Funds for setting up 2506 VC Cabins have been made available. VC facilities are already enabled between 3240 court complexes and corresponding 1272 jails. Under e-Courts Phase III, an amount of Rs. 228.48 Crore has been earmarked for enhancing and upgrading the available infrastructure of Video Conferencing in 10200 establishments including 500 Jails, 700 District Government Hospitals and 9000 Courts.

(d): The details of the allocation of central assistance from the Union Government for the development of Judicial infrastructure in Haryana in the last ten years, year-wise are at **Annexure-B**.

(e): Maintenance of order in the Court’s premises as well as safety and security of Judges is in the domain of State Governments /UT Administrations.

**ANNEXURE-A****Requirement of Court Halls, Residential Units in States/UTs as on 31.01.2025:**

Sl. No.	States & UTs	Total Sanctioned Strength	Total Court Halls	Required Court Halls	Under Construction Court Halls*	Total Residential Units	Required Residential Units	Under Construction Residential Units*
1	Andaman and Nicobar**	0	15	-15**	0	11	-11**	0
2	Andhra Pradesh	639	658	-19^	81	648	-9^	14
3	Arunachal Pradesh	44	34	10	5	32	12	2
4	Assam	485	422	63	72	381	104	19
5	Bihar	2019	1636	383	207	1217	802	296
6	Chandigarh	30	31	-1^	1	30	0	0
7	Chhattisgarh	663	495	168	73	473	190	788
8	D & N Haveli	3	3	0	0	3	0	0
9	Daman & Diu	4	5	-1^	3	5	-1^	0
10	Delhi	897	697	200	0	344	553	70
11	Goa	50	50	0	33	20	30	1
12	Gujarat	1720	1509	211	106	1360	360	331
13	Haryana	781	583	198	75	574	207	65
14	Himachal Pradesh	179	178	1	11	155	24	7
15	Jammu and Kashmir	322	204	118	46	140	182	8
16	Jharkhand	705	650	55	12	583	122	0
17	Karnataka	1375	1234	141	187	1207	168	47
18	Kerala	612	575	37	111	555	57	20
19	Ladakh	17	11	6	0	4	13	0

20	Lakshadweep	4	3	1	0	3	1	0
21	Madhya Pradesh	2028	1611	417	397	1779	249	153
22	Maharashtra	2190	2431	-241^	580	2197	-7^	144
23	Manipur	62	42	20	8	16	46	6
24	Meghalaya	99	71	28	16	135	-36^	86
25	Mizoram	74	47	27	32	38	36	8
26	Nagaland	34	30	4	8	39	-5^	0
27	Odisha	1041	898	143	156	748	293	97
28	Puducherry	36	34	2	0	27	9	0
29	Punjab	804	613	191	21	635	169	33
30	Rajasthan	1654	1385	269	352	1187	467	129
31	Sikkim	35	20	15	6	15	20	1
32	Tamil Nadu	1369	1247	122	40	1377	-8^	6
33	Telangana	560	552	8	21	472	88	5
34	Tripura	133	83	50	27	80	53	33
35	Uttar Pradesh	3700	2848	852	329	2555	1145	238
36	Uttarakhand	298	253	45	66	212	86	3
37	West Bengal	1105	887	218	117	473	632	26
<b>TOTAL</b>		<b>25771</b>	<b>22045</b>	<b>3726</b>	<b>3199</b>	<b>19730</b>	<b>6041</b>	<b>2636</b>

*\*As per Nyaya Vikas Portal*

*\*\*Separate Sanctioned Strength not made available by Calcutta High Court*

*^Total availability of Court Halls/Residential Units is already more than Sanctioned Strength.*

**ANNEXURE-B**

**Funds released statement for the last ten years for Haryana**

<b>S.No</b>	<b>Year</b>	<b>Amount (Rs. in crore)</b>
1.	2015-2016	50.00
2.	2017-2018	15.00
3.	2018-2019	11.91
4.	2019-2020	14.06
5.	2020-2021	22.00
6.	2023-2024	20.10
	<b>Total</b>	<b>133.07</b>

\*\*\*